

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00716/2016

Thursday, this the 24th day of May, 2018

CORAM:

**Hon'ble Mr. U. Sarathchandran, Judicial Member
Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**

K. Balakrishna Kurup IPS,
Retired Superintendent of Police,
Residing at '1-A, Crescent Cascade', Therveed Road,
Calicut Beach P.O. - 673 032, Calicut. **Applicant**

(By Advocate – Mr. R. Sreeraj)

V e r s u s

- 1 Union of India,
Represented by its Secretary to the Government of India,
Ministry of Home Affairs, New Delhi – 110 001.
- 2 The Accountant General (A&E), Kerala,
M.G. Road, Thiruvananthapuram – 695 001.
- 3 State of Kerala,
Represented by the Chief Secretary to Government of Kerala,
Secretariat, Thiruvananthapuram – 695 001. **Respondents**

**(By Advocate – Mrs. P.K. Latha, ACGSC (R1))
Mr. M. Rajeev (GP) (R2 & R3))**

This Original Application having been heard on 24.05.2018, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Per: U. Sarathchandran, Judicial Member

MA No. 180/958/2016 to condone the delay is allowed.

1. The applicant has approached this Tribunal seeking to regularize the period between his retirement from the State Police Service and conferment of IPS to him i.e., period from 01.07.2003 to 08.04.2004 as duty with all consequential benefits and also direct to redress the anomaly of

junior Shri. M. Sugathan drawing more pay and pension than him as pointed out in Annexure A1 representation. Shri. Rajeev, Government pleader submitted that respondent Nos. 2 and 3 have filed reply statement indicating that the anomaly has been rectified as per a general order.

2. Shri. R. Sreeraj, learned counsel for the applicant submitted that in the light of the pleadings in paragraphs 4 and 5 of the reply statement the relief sought by the applicant apparently redressed and therefore, the OA can be closed for the time being granting him liberty to seek appropriate legal remedies in respect of any other matters left out.

3. The OA is disposed of in the light of the above. The applicant is granted liberty to resort to appropriate legal proceedings if any grievance is left out.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

Yd

List of Annexures of the Applicant

Annexure A-1 - True copy of the representation dated 25.09.2013 submitted by the applicant jointly to the 1st, 2nd and 3rd respondents.

Annexure A-2 - True copy of the Letter No. 76753/Spl.C3/13/GAD dated 20.01.2014 issued by the 3rd respondent to the applicant along with the Letter No. GE 1/C/IPS/Gen/2013/1874 dated 25.10.2013 issued by the Accounts Officer, Office of the 2nd respondent.

Annexure A-3 - True copy of the representation dated 13.10.2014 submitted by the applicant jointly to the 2nd and 3rd respondents.

Annexure A-4 - True copy of the Letter No. 78742/Spl.C3/2014/GAD dated 28.01.2015 issued by the 3rd respondent.

List of Annexures of the Respondent Nos. 2 & 3

Annexure R4 - Letter No. 78742/Spl.C3/2014/GAD dated 28.01.2015.
